

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 915/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for truing-up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period for Assets-1 to 5 and Asset-7 and the determination cum truing-up of the transmission tariff for the 2019-24 period and the determination of the transmission tariff for the 2024-29 period for Asset-6A under “Transmission System associated with Tehri Pump Storage Plant (PSP)”.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Uttar Pradesh Power Corporation Limited (UPPCL) and Others

Petition No. 914/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for truing up of the transmission tariff for the 2019-24 period and under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for determination of the transmission tariff for the 2024- 29 period for the Combined Assets under “Transmission System associated with Talcher-II Project” in the Southern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and Others
- Date of Hearing** : **22.4.2026**
- Coram** : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member



Parties Present : Shri S. Vallinayagam, Advocate, TNPDC (In Petition No. 914/TT/2025)
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri Divyanshu Mishra, PGCIL
Ms. Supriya Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.

2. The present Petitions have been filed for the truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period.
3. The Petitioner's representative sought four weeks' time to file additional submissions in Petition No. 914/TT/2025 and the information sought through the Technical Validation (TV) letter dated 6.2.2026 in Petition No. 915/TT/2025.
4. In Petition No. 914/TT/2025, the learned counsel for Respondent No. 1, i.e., TNPDC, requested two weeks' time to file a reply to the additional information submitted by the Petitioner.
5. After the hearing, the Commission directed as under:
 - a) The Petitioner to submit the additional submissions/reply to the TV letter (in Petition Nos. 914/TT/2025 and 915/TT/2025), on an affidavit, within four weeks, with an advance copy to the Respondents, who may file their reply, within two weeks thereafter; and
 - b) The Respondents to file their respective replies, if not already filed, within four weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
 - c) TNPDC to file a reply to the additional submissions of the Petitioner within two weeks (Petition No. 914/TT/2025).
6. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:

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- i. Current status of the Appeal No.647 of 2023 filed before the Appellate Tribunal for Electricity (APTEL) challenging the non-condonation of



delay in the commissioning of Assets-1 to 5 by the Commission vide order dated 24.8.2022 in Petition No. 673/TT/2020;

- ii. Details of the works executed for the ACE claimed for Assets-1 to 5, Asset-6A and Asset-7 during the 2019-24 and 2024-29 tariff period under Regulations 24(1)(a), 24(1)(b) and 25(1)(d) of the 2019/2024 Tariff Regulations;
- iii. Liability Flow Statement for the transmission assets in Excel format;
- iv. Calculation of the Statement of IDC discharge for individual assets in a linked Excel format. Further, specify the exact rate of interest considered based on the Loan Compendium for the loans and provide the linked Excel sheet with the computation of the applicable rate of interest for the loans, wherever 'floating interest' has been mentioned in the IDC Sheet.
- v. Linked calculation of the notional IDC for the individual assets in linked Excel format;
- vi. Detailed factor-wise reasons of time overrun for Asset-6A, along with the justification as to how the reason for the delay affected the activities as per the Implementation Schedule, substantiating it with appropriate documents. Further, the Petitioner to submit the details of the time overrun in the following format:

From	To	Period of Delay (in Days)	Overlapping Period (in Days)	Net Delay Excluding Overlapping Period (in Days)	Activity	Detailed Reasons and Justifications of Delay

- vii. Re-submit the correct Tariff Forms in Excel format with the linked computations for Asset-4. The Tariff Forms of Asset-5 have been uploaded on the E-filing Portal instead of Asset-4.
- viii. Provide:
 - a) Form-5, element-wise breakup of the transmission assets for the transmission system;
 - b) Form-9C in Excel format for the consolidation of loans from each source, which needs to be a formula-linked computation sheet, not the Excel sheet containing the hard-coded numbers downloaded from ERP Software. Ensure that the correct Form-9C in Excel format for each transmission asset is uploaded on the E-filing Portal;
 - c) Forms-12 and 12A for the transmission assets (Asset 6A as well as Assets 1 to 5 and Asset 7);
 - d) Form 12-B, Calculation of IDC and Financing Charges;
 - e) Form-13, break-up of Initial Spares of the transmission assets;
- ix. Details of the LD recovered during the commissioning of the transmission system and its adjustment for each transmission asset. Also, submit the details of the gross value of the ACE and the net value



- of ACE after the adjustment of LD and any other deductions against each transmission asset during the 2019-24 and 2024-29 tariff periods;
- x. Detailed justification for not combining Assets-3, 5 and 7 into Combined Assets for the determination of the tariff for the 2024-29 tariff period.

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- i. Single consolidated loan schedule for each source and later summarized to determine the net loan schedule for each financial year in Excel format (Form-9C);
 - ii. Form-4A for finalizing the trued-up tariff for the 2019-24 tariff period;
 - iii. Details of works that have to be carried out (Substation, Transmission Lines etc.) for the ACE projected during the 2024-29 tariff period in reconciliation with the Liability Flow Statement as submitted in the Petition;
 - iv. Reconciliation and justification of change in liabilities (if any), as on 31.3.2019 as claimed in the truing up Petition for the 2019-24 tariff period with the gross block as per the books as on 31.3.2019 and the liabilities outstanding with unexecuted works for the 2024-29 tariff period claimed in the previous order;
 - v. Statement of de-capitalisation for Rs.37.96 in the FY 2023-24 for the Combined Assets.
7. These Petitions will be listed for hearing on **18.6.2026 at 2.30 P.M.**

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

